

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.219 – IA 347 of 2022
In
CP(IB) 732 of 2019

Order under Section 7 IBC

IN THE MATTER OF:

Canara Bank
V/s
Ashapura Garments Ltd

.....Applicant

.....Respondent

Order delivered on ..31/05/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Advocate, Mr. Arjun Padhiyar.
For the Respondent : Advocate, Mr. Meet Pansuriya for R- 1-4.

ORDER

IA 347 of 2022

Learned counsel for Respondent Nos. 1-4 accepts notice, undertakes to file reply within two weeks. Rejoinder, if any, within one week thereafter.

In the meantime, all Respondents are directed to cooperate and visit the office of the RP within a week and supply all records and documents of the Corporate Debtor required by the RP.

List on 12.07.2022.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**